

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1295

ANSWERED ON:02.08.2010

ACCIDENTS/DEATHS AT WORKPLACES

Chitthan Shri N.S.V.;Swamygowda Shri N Cheluvarama Swamy

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of fatal accidents occurred in factories/industries/ construction sites and other workplaces in the country during each of the last three years and the current year, State wise and sector-wise;
- (b) the number of labourers/workers injured and killed in these accidents during the said period, State-wise, year-wise and sector-wise;
- (c) the steps taken/proposed to be taken by the Government to check such accidents and to improve the working conditions for labourers/workers; and
- (d) the other steps taken by the Government to improve the performance of labourers/workers, increase productivity, build healthier employees relations and lower operating costs by introducing latest technologies at workplace?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b): The information available on fatal and non-fatal injuries in Factories (State wise & Sector wise), Mines(Coal and Non-Coal), Major Ports and Construction sites(Central Sphere ) in the country during the last three years and the current year is given in Annexure-I, II, III and IV respectively.
- (c) & (d): Adequate statutory provisions already exist under The Factories Act, 1948, The Mines Act, 1952, The Dock Workers (Safety, Health and Welfare) Act, 1986 and Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 to improve the working conditions for labourers/workers. Such statutory provisions are reviewed from time to time and necessary amendments are enacted. Further, the Government has instituted Prime Minister's Shram Award and Vishwakarma Rashtriya Puraskar to the workers to encourage them to improve productivity.